GOVERNMENT OF INDIA MINISITRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

RAJYA SABHA UNSTARRED QUESTION No. 3425 TO BE ANSWERED ON 01st APRIL, 2022

BASIS OF 28 DAYS TARIFF PLAN BY TELECOM SERVICE PROVIDERS

3425# SHRI VINAY DINU TENDULKAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the basis of fixing the duration of monthly tariff plan of 28 days to the subscribers by the telecom service providers;
- (b) whether this type of arbitrariness has been allowed by Government;
- (c) whether TRAI had issued any guidelines to the telecom service providers for any improvement in this regard;
- (d) the competent authority to take action against the telecom service providers on account of non-compliance of these guidelines; and
- (e) whether Government has contemplated taking any strict action against the said arbitrariness, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS (SHRI DEVUSINH CHAUHAN)

(a) to (c) As per the existing tariff framework, tariff for telecommunication services is under forbearance except for services such as National Roaming, Rural Fixed Line Service and leased circuits. The telecom service providers have the flexibility to decide various components of tariff including the validity and other terms and conditions of services.

It is obligation of a service provider to report to Telecom Regulatory Authority of India (TRAI) about any new tariff for telecommunication services within seven working days from the date of its implementation for information and record of TRAI to ensure that the tariff is consistent with the regulatory principles which, inter-alia, include transparency, non-discrimination and non-predation.

As per the Telecommunication Tariff (66th Amendment) Order dated 27.01.2022, TRAI has mandated the following regulatory provisions which shall come into force within sixty days from the date of its publication in the official Gazette:

- i. Every Telecom Service Provider shall offer at least one Plan Voucher, One special Tariff Voucher and one Combo Voucher having a validity of thirty days.
- ii. Every Telecom Service Provider shall offer at least one Plan Voucher, one Special Tariff Voucher and one Combo Voucher which shall be renewable on the same date of every month.
- (d) & (e) As per the Telecom Regulatory Authority of India Act, TRAI is competent authority to ensure compliance to tariff related provisions by Telecom Service Providers.
